

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

**LOK SABHA**

UNSTARRED QUESTION NO. †878  
TO BE ANSWERED ON 21<sup>ST</sup> NOVEMBER, 2016

**Study Centres of Universities**

†878. SHRI TAMRADHWAJ SAHU:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of the States where the study centres of Makhan Lal Chaturvedi University, Madhya Pradesh, Punjab Technical University, Punjab and Sikkim Manipal University have been given permission to function;

(b) the time from which these centres have been given permission to function;

(c) whether the Government is aware that the Directors of Technical Education have received complaints about functioning of fake study centres in these States; and

(d) if so, the State-wise and the study centre-wise details thereof along with the actions taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. MAHENDRA NATH PANDEY)**

(a) & (b): The University Grants Commission (UGC) has informed that no recognition is given to a University to open study centre beyond the jurisdiction of State Universities in view of the judgement given by the Hon'ble Supreme Court of India in 2005 in case of Prof. Yashpal vs State of Chhattisgarh on this issue. The UGC has further informed that no permission is granted to any University unless and until an affidavit is submitted by the University that it is operating its study centres only within the respective University's jurisdiction. The UGC has further informed that all Institutions/Universities are bound by UGC's Public Notice issued on 27.06.2013 regarding courses/study centres/off campuses.

(c) & (d): The Directors of Technical Education come under the purview of the respective State Governments and this Ministry has no information in this regard. However, the UGC has informed that complaints have been received against Punjab Technical University (PTU) & Sikkim Manipal University (SMU) and the UGC has taken action against them by not extending recognition for 2012-13. On court's judgement and after the SMU has given an affidavit that the study centres have been closed down, the UGC has granted recognition to the University for the session 2016-17. The UGC has further informed that after the PTU has given an affidavit that the study centres have been closed down, the UGC has granted recognition to the University for the session 2015-16 which is further continued till 2017-18.

The UGC has further informed that Makhan Lal Chaturvedi University, Madhya Pradesh is not in the list of recognised Universities imparting distance education.

The UGC has stated that it has issued notices for the students, parents and public in general that admissions should be taken only in study centres if they are within the jurisdiction of a specific University. Whenever any complaint comes to the notice of UGC, action is taken against the University first by warning, calling for explanation, Show Cause Notice and/or by withdrawing/non-extension of recognition for Distance Education.